

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.125-IA/436(AHM)2024
in
C.P.(IB)/69(AHM)2024

Proceedings under Section 94 IBC

IN THE MATTER OF:

HARIOM RAMBABU GUPTA

.....Applicant

.....Respondent

Order delivered on 17/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/RP	: Mr. Kamil Lokhandwala, Adv.
For the Respondent	:
For The PG	: Mr. Prateek Thakkar, Adv.
For the FC	: Mr. Sandeep Bhatt, Adv. (Central Bank of India)

ORDER

Ld. Counsel for the Applicant submits that service report has been filed on 08.03.2024 vide inward diary no. 2872 for the service upon Financial Creditor Central Bank of India, ICICI Bank Ltd. As well as Corporate Debtor which is taken on record. Service upon Financial creditors was effected on 22.03.2024 by post and upon the Corporate Debtor through email on 09.03.2024. Hence, Service is complete. No one is appearing for the ICICI Bank and for the Corporate Debtor.

Ld. Counsel appearing for the Central Bank of India again seeks time to file reply and states that he has already filed Vakalatnama today through e-mode.

Ld. Counsels seeks and granted 15 days to file reply by all the Financial Creditors, Corporate Debtors and thereafter rejoinder if any within 7 days.

Re-list on 10.05.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)